

(4)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A. No. 88/91  
 XXXXX No.

198

DATE OF DECISION 7.10.1991

Shri S.B.Kulkarni Petitioner

Mr.S.S.Kulkarni Advocate for the Petitioner(s)

Versus

The State of Maharashtra & ors. Respondent

Mr.V.S.Masurkar for Res.No.5 Advocate for the Respondent(s)

## CORAM

The Hon'ble Mr. M.M.SINGH, MEMBER (A)

The Hon'ble Mr. T.C.REDDY, MEMBER (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether in needs to be circulated to other Benches of the Tribunal ?

Pls

Before the Central Administrative Tribunal

Bombay Bench, Bombay

Original Application No. 88/91

Shri Sadashive Balkrishna Kulkarni  
Chief Conservator of Forests (Retires)  
residing at Paud Road, Opp. Tulja Bhawani  
Mandir, Kothrud, Pune-29

.... Applicant

v/s

The State of Maharashtra  
through Chief Secretary, Govt. of  
Maharashtra, Mantralaya, Bombay-32  
and 4 others

.... Respondents

CORAM : HON'BLE SHRI M.M.SINGH, MEMBER (A)

HON'BLE SHRI T.C.REDDY, MEMBER (J)

Appearance:

Mr. S. S. Kulkarni, Adv  
for the applicant

Mr. V. S. Masurkar for  
Respondent No. 5.

ORAL JUDGEMENT

(PER : M.M.SINGH, M/A)

DATED: 7.10.1991

Learned counsellor for the applicant prays for  
permission to withdraw the application. Permission granted.  
The application is finally disposed of as withdrawn.

T. C. R  
(T.C.REDDY)  
MEMBER(J)

M. M. S.  
(M.M.SINGH)  
MEMBER(A)